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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 14] AMARAVATI, WEDNESDAY, 13th NOVEMBER, 2024.

**ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 13th November, 2024.

L. A. Bill No. 14 of 2024

A BILL FURTHER TO AMEND THE ANDHRA PRADESH PUBLIC EMPLOYMENT (REGULATION OF AGE OF SUPERANNUATION) ACT, 1984.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2024. Short title and commencement,
- (2) It shall be deemed to have come into force on the 1st November 2024.
2. In the Andhra Pradesh Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3, in sub-section (1A), for the words "sixty years", the words "sixty one years" shall be substituted. Amendment to Section 3. Act No. 23 of 1984.

STATEMENT OF OBJECTS AND REASONS

Under the Andhra Pradesh Public Employment (Regulation of Age of Superannuation) Act, 2022 (Act No. 4 of 2022), the age of superannuation have been enhanced from 60 years to 62 years to all the State Government Employees covered under the Andhra Pradesh Public Employment (Regulation of the age of Superannuation) Act 1984.

The Judicial Officers have also submitted representations requesting the Hon'ble High Court to extend the benefit of enhanced age of superannuation to the Judicial Officers working in the State of Andhra Pradesh. The said representations were placed before the Administrative Committee-I of the Hon'ble Judges in the meeting held on 11.01.2024 and it was resolved as follows,-

"Considered and resolved to file an application in the Hon'ble Supreme Court seeking permission to make recommendations to amend Section 3 (1A) of the Andhra Pradesh Public Employment (Regulation of Age of Superannuation) Act, 1984 and Rule 16 of AP State Judicial Service Rules 2007 for enhancing age of superannuation of Judicial Officers from 60 to 61 years."

The Hon'ble Supreme Court also orally observed during the hearing in WP 643/2015 that the High Court could take up the issue with the State Government. The matter was considered by the Administrative Committee-I of the Hon'able Judges again in the meeting held on 20.9.2024 and the proposal approved by the full court of Hon'ble Judges in the meeting held on 26.9.2024.

Accordingly, in view of the above, with the consent of the Hon'ble High Court of Andhra Pradesh, it has been decided to amend Section 3 (1A) of the Andhra Pradesh Public Employment (Regulation of Age of Superannuation) Act, 1984 for enhancing the age of superannuation of the Judicial Officers from the age of 60 years to 61 years and to give effect from 01.11.2024.

This Bill seeks to give effect to the above decision.

PAYYAVULA KESHAV,
Minister for Finance Planning, Commercial Taxes
& Legislative Affairs

FINANCIAL MEMORANDUM

The total number of Judicial Officers currently serving in Andhra Pradesh is 552. The number of officers who will retire in the current and next financial years (from Nov 2024 to March 2026) is 4 & 9 respectively. These 13 judicial officers will be getting immediate benefit of enhancing the age of superannuation from 60 to 61 years. The additional financial implication due to this proposal is Rs.5.70 Crore, till March 2026.

PAYYAVULA KESHAV,
Minister for Finance Planning, Commercial Taxes
& Legislative Affairs

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA
PRADESH LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Public Employment (Regulation of Age of Superannuation) (Amendment) Bill 2024, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

PAYYAVULA KESHAV,
Minister for Finance Planning, Commercial Taxes
& Legislative Affairs

PRASANNA KUMAR SURYADEVARA,
Secretary-General to State Legislature.